

CENTRAL ADMINISTRATIVE TRIBUNAL:PRINCIPAL BENCH

OA.No.924 of 2001

New Delhi, this 17th day of April 2001

HON'BLE SHRI M.P.SINGH, MEMBER(A)

(By Advocates:Shri R. Venkataramani, Senior Advocate with Shri S.M.Garg)

VERSUS

1. Union of India
through the Director General
Indian Council of Agricultural Research
Krishi Bhawan
New Delhi
2. The Director
National Bureau of Plant Genetic
Resources, Pusa Campus
New Delhi-110012
3. Shri Santokh Singh
Senior Administrative Officer
National Bureau of Plant Genetic
Resources, Pusa Campus
New Delhi-110012

Respondents

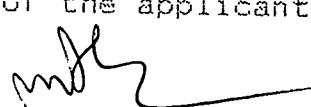
ORDER(Oral)-

By this OA, the applicant has sought direction to quash the impugned order dated 17/3/2001.

2. The brief facts of the case, as stated by the applicant, are that the applicant was working as Junior Clerk with the Indian Agricultural Research Institute's Regional Station, Pusa, Bihar. Vide order dated 28.1.1987 he was transferred to the National Bureau of Plant Genetic Resources (Bureau, for short), Pusa Campus, New Delhi. On his transfer to New Delhi

he was ranked junior to all the existing junior clerks in the Bureau. In February 1998 the applicant was shifted from GEX Division of the Bureau to Plant Exploration Division of the Bureau. In October 1999 the applicant was shifted to the Purchase Section of the Bureau. In January 1999 a number of junior clerks were promoted to the next higher post of senior clerks, but the applicant was ignored and superseded. He made representation to respondent no.2 who recommended the same to the Senior Administrative Officer, i.e. respondent no.3 for necessary action, but no action was taken. The applicant has been issued memo dated 19.12.2000 by respondent no.3 for allegation that the applicant is in the habit of remaining absent/availing leave very frequently. It is alleged by the applicant that in order to victimise him, respondent no.3 has transferred him from the Bureau to the Bureau's Base Centre, Ranchi, Jharkhand by order dated 17.3.2001. The applicant has made a detailed representation on 26.3.2001, requesting the respondents to cancel the transfer order. No decision has been taken by the respondents till now. Aggrieved by this, he has filed this OA.

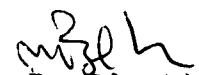
3. Heard the learned senior counsel appearing, on behalf of the applicant and perused the record.



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4. After hearing the learned counsel at length and perusing the record, I feel that it would be in the interest of justice, if a direction is given to the respondents to consider and decide the representation of the applicant. Accordingly, respondents are directed to consider the representation of the applicant and pass a speaking, detailed and reasoned order within two months from the date of receipt of a copy of this order. Till then, status quo as of today in respect of the applicant shall be maintained.

5. With the above directions, this OA is finally disposed of at the admission stage itself. No order as to costs. Issue Dasti.


(M. P. Singh)
Member(A)

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